ITEM NO.49

COURT NO.1

SECTION PIL-W

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 1109/2022

ARNAB ROY

Petitioner(s)

VERSUS

CONSORTIUM OF NATIONAL LAW UNIVERSITIES & ANR. Respondent(s)

(FOR ADMISSION and IA No.194884/2022-EX-PARTE STAY)

Date : 15-12-2022 This petition was called on for hearing today.

- CORAM : HON'BLE THE CHIEF JUSTICE HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
- For Petitioner(s) Mr. Nikhil Nayyar, Sr. Adv. Mr. N. Sai Vinod, AOR Mr. Abhinav, Avd.
- For Respondent(s) Ms. Aishwarya Bhati, ASG Mr. Yashraj Singh Bundela, Adv. Mr. Aman Sharma, Adv. Mr. shashwat Parihar, Adv. Mr. Manvendra Singh, Adv. Mr. Amrish Kumar, Adv.
 - Mr. Siddharth Aggarwal, Sr. Adv.
 - Mr. Arun Sri Kumar, Adv.
 - Ms. Pritha Srikumar, AOR
 - Mr. Anirudh Gotety, Adv.
 - Mr. Vishwajeet Bhati, Adv.
 - Ms. Arshiya Ghose, Adv.

UPON hearing the counsel the Court made the following O R D E R

1 In order to facilitate access to the CLAT which is to take place on 18 December 2022, the first respondent has, in response to a suggestion of the Court, prepared the following forumulation :

- "1 Pursuant to the judgment of the Hon'ble Supreme Court of India in Vikash Kumar v Union Public Service Commission and Others (2021) 5 SCC 370, the Consortium of National Law Universities (the "**Consortium**") make the following reasonable accommodation for candidates appearing for the CLAT 2023 :
 - (i) with a specified disability covered under the definition in Section 2(s) of the *Rights of Persons with Disabilities Act, 2016* (the "Act") but not covered under the definition under Section 2(r) of the Act, i.e., persons having less than 40% specified disability, and
 - (ii) who have difficulty in writing.
- 2 Such candidates as aforesaid who have secured a government medical certificate/disability certificate indicating that they fall within the category described in para 1 above may be permitted the assistance of a scribe to write the CLAT 2023. Any such candidate may apply to the Coordinator having charge over their allotted Test Centre by email.
- 3 Any scribes must meet the qualification criteria for scribes set out in the Consortium's 'Guidelines for Persons with Benchmark Disabilities ("PwDs") / Specially Abled Persons ("SAPs") dated November 24, 2022.
- 4 The Consortium shall also provide appropriate support to those candidates with benchmark disabilities and candidates described in para 1 above who request such facilities, on a case-by-case basis, in order to complete the CLAT 2023 successfully. In the event any such candidate requires any support in this regard, they may contact the Consortium at <u>clat@consortiumofnlus.ac.in</u>
- 5 This statement shall be circulated to all candidates appearing for the CLAT 2023 at their registered email address with immediate effect."
- 2 The above statement which has been agreed upon by the first respondent during the course of hearing shall guide the conduct of the examination.
- 3 We direct request the first respondent to ensure that no disabled student is denied access to the ensuing examination and that all necessary facilities by way of reasonable accommodation should be provided having due regard to the

provisions of the Rights of Persons with Disabilities Act 2016 and the judgment of this Court in *Vikas Kumar* (supra).

- 4 The first respondent shall, by the next date of listing, place an updated status report on affidavit in regard to the subject matter of the controversy in these proceedings including the number of disabled candidates who applied at the ensuing CLAT and the facilities extended to them.
- 5 List on 20 January 2023.

(GULSHAN KUMAR ARORA) AR-CUM-PS (SAROJ KUMARI GAUR) ASSISTANT REGISTRAR